

**CENTRAL ELECTRICITY AUTHORITY (FURNISHING OF
STATISTICS, RETURNS AND INFORMATION) REGULATIONS,
2007**

CONTENTS

1. Short title and commencement
2. Definitions
3. Applicability of the regulations
4. Sources of Statistics, returns and information
5. Formats for furnishing of statistics, returns or information
6. Time schedule for furnishing of statistics, return or information
7. Frequency of submission of statistics, returns or information
8. Manner of furnishing the statistics, returns or information
9. Addition and deletion in formats, time schedule, periodicity or furnishing method
10. Right of access to records or documents
11. Restriction on publication of information and returns
12. Non-compliance and penalty

**CENTRAL ELECTRICITY AUTHORITY (FURNISHING OF
STATISTICS, RETURNS AND INFORMATION) REGULATIONS,
2007**

Whereas the draft of the Central Electricity Authority (Furnishing of Statistics, Returns and Information) Regulations, 2006 were published, as required by Subsection (3) of Section 177 of the Electricity Act, 2003 (36 of 2003), read with rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005;

1. Short title and commencement :-

(1) These regulations may be called the Central Electricity Authority (Furnishing of Statistics, Returns and Information) Regulations, 2007.

(2) These regulations shall come into force on the date of their publication in the official Gazette.

2. Definitions :-

unless the context otherwise requires, in these regulations,

(1) "Act" means the Electricity Act, 2003 (36 of 2003);

(2) "Voltage" means the difference of electric potential measured in volts, between any two conductors or between any part of either conductor and the earth as measured by a suitable voltmeter and is said to be -

(a) "high voltage" where the voltage exceeds 650 volts but does not exceed 33000 volts under normal condition; and

(b) "extra high voltage" where the voltage exceeds 33000 volts under normal condition;

(3) All other words and expressions used and not defined in these regulations but defined in the Act shall have the meanings respectively assigned to them in the Act.

3. Applicability of the regulations :-

These regulations shall be applicable to all the licensees, generating companies, person(s) generating electricity for its or his own use and person(s) engaged in generation, transmission, distribution, trading and utilization of electricity.

4. Sources of Statistics, returns and information :-

All licensees, generating companies and person(s) mentioned below, but not limited to, shall furnish to the Authority such statistics, returns or other information relating to generation, transmission, distribution, trading and utilization of electricity at such times and in such form and manner as specified under these regulations

(1) Licensees

(i) Transmission Licensees;

(ii) Distribution Licensees;

(iii) Trading Licensees;

(iv) Central Transmission Utility;

(v) State Transmission Utilities;

(vi) Appropriate Governments who are responsible for transmitting, distributing or trading of electricity;

(vii) Damodar Valley Corporation established under sub-section (1) of Section 3 of the Damodar Valley Corporation Act, 1948 (14 of 1948);

(viii) Any person engaged in the business of transmission or supply of electricity under the provisions of the repealed laws or any act specified in the Schedule;

(ix) Any person who intends to generate and distribute electricity in a rural area as notified by the State Government;

(x) State Electricity Boards;

(xi) Local authorities including Cantonment Boards;

(xii) Deemed licensees and entities exempted from licence.

(xiii) Bhakra Beas Management Board.

(2) Generating companies

(i) Generating companies established by appropriate Governments;

(ii) Independent Power Producers;

(iii) Appropriate Governments responsible for generating electricity;

(iv) Bhakra Beas Management Board;

(v) Any person engaged in the business of generating electricity under the provisions of the repealed laws or any act specified in the Schedule;

(vi) Damodar Valley Corporation.

(3) Person(s) generating electricity for own use:

(i) All captive power producers;

(ii) Any other person including Co-operative Society, Association of persons, body of individuals, etc. engaged in generating electricity for its or his own use.

(4) Other entities

(i) National Load Despatch Centre;

(ii) Regional Load Despatch Centre(s);

(iii) State Load Despatch Centre(s);

(iv) Regional Power Committee(s);

(v) High voltage or extra high voltage consumers of electricity.

5. Formats for furnishing of statistics, returns or information :-

The entities shall furnish the statistics, returns and information as per the formats annexed to these regulations and the list of format is as per Annexure-I titled "List of formats, frequency (ies) and target date(s)". These formats can also be obtained from the website of the Central Electricity Authority. The formats may be sent by mail or media, to the source(s) of the statistics, returns or information, as and when required.

6. Time schedule for furnishing of statistics, return or information :-

The time schedule or targets for furnishing of statistics, return or information shall be as specified by the Authority on its prescribed formats. A consolidated list of time Schedule format-wise is given at Annexure-I titled "List of formats, frequency (ies) and target date (s)".

7. Frequency of submission of statistics, returns or information :-

The frequency of submission i.e. daily, weekly, monthly, quarterly or annually shall be as specified by the Authority in its prescribed formats. A consolidated list of frequency of submission format-wise is given in Annexure-I titled "List of formats, frequency (ies) and target date(s)".

8. Manner of furnishing the statistics, returns or information :-

(1) The statistics, returns or information in the prescribed formats shall be furnished to the Authority preferably electronically or by post or courier or fax.

(2) The entities shall supply complete and correct statistics, returns and information to the Authority.

(3) Any provisional data supplied by the entities shall be finalized and furnished within the period communicated by the Authority.

9. Addition and deletion in formats, time schedule, periodicity or furnishing method :-

(1) The Authority may revise format(s) time schedule(s) frequency (ies) or manner of furnishing the data or may add or delete

format(s) as and when necessary to carry out its functions under clause (i) of section 73 of the Electricity Act, 2003.

(2) The Authority shall, before making change(s) in the format(s), time schedule(s), frequency (ies), data furnishing manner or addition or deletion of format(s) prescribed by the Authority under regulation 5 shall place a draft of changes in format(s) in the website of the Central Electricity Authority for the information of persons likely to be affected thereby. A notice in this regard inviting objections or suggestions shall be published in the widely circulated daily news papers specifying the date of expiry of the notice period which shall not be less than thirty days, on or after which the proposed changes will be taken into consideration by the Authority. The Authority shall consider the objections or suggestions received on or before the date so specified, from any person in respect of the proposed addition or deletion or changes in the format (s). After revision (s) / change (s) and completion of above procedure, the format (s) shall be notified by the Authority.

10. Right of access to records or documents :-

The Authority or any person authorized by it in writing on its behalf shall, for the purposes of the collection of any statistics under these regulations, have access to any relevant record or document in the possession of any person required to furnish any information or return under these regulations and may enter at any reasonable time any premises where he believes such record or documents to be available and may inspect or take copies of relevant records or documents or ask any question necessary for obtaining any information required to be furnished under these regulations.

11. Restriction on publication of information and returns :-

(1) No information, no individual return and no part thereof with respect to any particular industrial or commercial concern, given for the purposes of these regulations shall, without the previous consent in writing of the owner for the time being of the industrial or commercial concern in relation to which the information revealing the commercial and technical confidentiality, be published in such manner as would enable any particulars to be identified as referring to a particular concern.

(2) Except for the purposes of these regulations, no person who is not engaged in the collection of statistics under these regulations shall be permitted to see any information or individual return

referred to in sub-section (1).

12. Non-compliance and penalty :-

(1) If any person,

(a) required to furnish any information or return

(i) Willfully refuses or without lawful excuse neglects to furnish such information or return as may be required under these regulations; or

(ii) Willfully furnishes or causes to be furnished any information or return which he knows to be false; or

(iii) refuses to answer or willfully gives a false answer to any question necessary for obtaining any information required to be furnished under these regulations;

OR

(b) impedes the right of access to relevant records or documents or the right of entry conferred by these regulations, shall attract the relevant provisions under section 142 and section 146 of the Act.

(2) No proceeding for an offence under these regulations shall be initiated except by or with the approval of the Authority.